THE APPROPRIATION BILL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI DIGVIJAY SINGH): Madam, I beg to move:

That the Bill to...

93

भी जगवीश असाद साथुर (उत्तर प्रदेश): महोदया यह जो चेम्ज बाज के आर्डर पेपर में नहीं था वह हाउस के अंदर चेंज सर्क्लेट किया गया हैं। मैं समझता हूं कि सरकार की यह उचित कार्यवाही नहीं हैं। पहले भी ये बिल थे अक्ट इक्को एखेन्डा में सामिल कर सिया जाता सी अच्छा होता...(क्यववान)

उपसमापति : यह पहले से निर्णय हुआ झा ऐडनाइजरी कमेटी में कि जो कुछ भी जोकसभा में किल आएंगे हमारे हाउस में कह पास होंगे । इसीलिए हाउस इंक्सटेंड हुआ था कि हम लोगों ने एप्रोप्तियेशन वगैरह पास करने हैं । रात को 11 बजे मैंसेज ग्राया भीर आप लोग 7 को से ही बाहर चने गए थे...

श्री जगवीश प्रसाद मायुर: सुबह भेज दिए गए होते तो अच्छा होता... (अथवधान)

ख्यसमापि : सुबह हंगामें में कोई चीज रिपोर्ट ही नहीं हो रही थीं। इसिलये 12 बजे रिपोर्ट होने तक के लिए हकता ५ड़ा। हम लोगों को खाली वापस ही भेजने से ये मनी बिल पास करने ही हैं। इस प: भी निणंय हुन्ना था कि ऐत्रोप्रियेशन पर भी भाषण नहीं होंगा। न्नाप चोग शान्ति रखें तो मुझे भी मौका मत दीजिए भाषण का ग्रोर बिल पास करिए।

SHRI DIGVIJAY SINGH: Madam, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91, as pased by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 & 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bil.

SHRI DIGVIJAY SINGH: Madam, I beg to move:

That the Bill be returned.

The question was put and the motion was adopted.

I. THE JAMMU AND KASHMIR APPROPRIATION BILL, 1991 AND

II. THE JAMMU AND KASHMIR CRIMINAL LAW AMENDMENT (AMENDMENT) BHLL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI DIGVIJAY SINGH): Madam, I beg to move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of the financil year 1990-91, as passed by the Lok Sabha, be taken into consideration.

Madam, this Bill arises out of a sum of Rs. 128.53 crores voted by the Lok Sabha on 10th January, 1991, and Rs. 0.19 crores charged on the Consolidated Fund of the State of Jammu and Kashmir. These amounts have been shown to cover the additional requirements in the current financial year. Full details of the provisions are available in the Supplementary Demands circulated to the Members on the 28th December, 1990.

Madam, I commend the Bill for the consideration of the House.